

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 354/(MAH)/2017

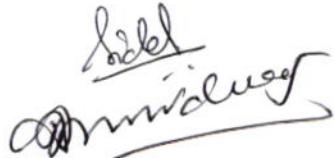
CORAM: Present: SHRI M. K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2017

NAME OF THE PARTIES: Jagdish Manilal Patel  
V/s.  
Kotak Mahindra Bank Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 58(4) & 59 of the Companies Act,  
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	SiddhARTH a/w MS BHARDWAJ Advocate For MS B Legal	For Petitioner	

ORDER

**CP 354/58(4) & 59/NCLT/MB/MAH/2017**

1. This Petition is dated 11.08.2017 under section 58 and 59 of the Companies Act. The Learned Representative of the Petitioner informed that the Petition has been served and the 'mentioning' has also been circulated and this date has also been intimated, an affidavit of service is also submitted. Under the circumstances, last chance is granted to the Respondent to file reply, if any, on or before 20<sup>th</sup> October, 2017; otherwise the right to file reply may be forfeited.
2. Matter is listed for next hearing on **31.10.2017**.
3. The Learned Representative undertakes to intimate the next date of hearing to the Respondent.

Sd/-

**BHASKARA PANTULA MOHAN**

Member (Judicial)

Date : 20.09.2017

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Sd/-

**M.K. SHRAWAT**

Member (Judicial)